

**D. A. TO ASSISTANT LECTURERS OF DELHI UNIVERSITY AT REVISED RATES**

\*158. SHRI A. M. TARIQ: Will the Minister of EDUCATION be pleased to refer to the reply given to Unstarred Question No. 83 in the Rajya Sabha on the 4th May, 1964 and state:

(a) whether the University Grants Commission has taken any decision on the recommendation of the Delhi University that the dearness allowance should be given to the Assistant Lecturers working in constituent colleges of Delhi University at the rate given to Government employees in similar scales of pay; and

(b) if so, what is the nature of the decision and when it is likely to be enforced?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) Yes, Sir.

(b) The Commission has expressed its inability to accept the proposal of the University of Delhi.

**ABOLITION AND CREATION OF POSTS UNDER THE DIRECTORATE OF EDUCATION DELHI**

\*159. SHRI V. M. CHORDIA: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that about 30 posts of clerks under the Directorate of Education, Delhi Administration, Delhi, have been abolished and about seven gazetted officers' posts have been created in their places in 1963-64; and

(b) if so, how many new sections/branches have been created for those officers?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) and (b) The requisite information is being collected from Delhi Administration and will be laid on the Table of the Sabha in due course.

**ACQUISITION OF VACANT LANDS IN DEVELOPED COLONIES**

\*160. SHRI SITARAM JAIPURIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a notification has been issued by the Delhi Administration for acquisition of vacant plots of land in approved and developed colonies in Delhi;

(b) if so, whether there are any approved and developed colonies to which this notification is not applicable; and

(c) whether any distinction in the matter of acquisition of plots of land has been made between the different colonies and, if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): (a) The Delhi Administration have issued the notifications detailed in the statement laid on the Table of the House notifying for acquisition under Section 4 of the Land Acquisition Act, 1894 vacant land and plots in the colonies mentioned in those notifications.

(b) and (c) These notifications were not made applicable to the colonies developed by Government, such as rehabilitation colonies and those under the charge of Land and Development Office, because in respect of the vacant plots in these colonies, action for resumption can be taken under the lease agreement if the houses are not built upon them by the prescribed date. A copy of the Press Note issued by the Ministry of Works, Housing and Rehabilitation in regard to plots in rehabilitation colonies is also placed on the Table of the House.